



The Registration (Kerala Amendment) Act, 1998

Act 21 of 1998

Keyword(s):

Central Act Amendment, The Registration Act, 1908

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

ACT 21 OF 1998

THE REGISTRATION (KERALA AMENDMENT) ACT, 1998 [\[1\]](#)

An Act further to amend the Registration Act, 1908, in its application to the State of Kerala.

Preamble.--WHEREAS it is expedient further to amend the Registration Act, 1908, in its application to the State of Kerala for the purpose hereinafter appearing;

BE it enacted in the Forty-ninth Year of the Republic of India as follows:--

1. Short title, extent and commencement.--(1) This Act may be called the Registration (Kerala Amendment) Act, 1998.

(2) It extends to the whole of the State of Kerala.

(3) It shall come into force at once.

2. Insertion of new section 80A.--After section 80 of the Registration Act, 1908 (Central Act 16 of 1908), the following section shall be inserted, namely:--

“80A. Recovery of registration fees in certain cases.--If on inspection or otherwise it is found that the fee payable under this Act in relation to any document which is registered has not been paid or has been insufficiently paid or that the fee paid has subsequently been found to be insufficient due to the fact that the value of the property or the consideration, as the case may be, has not been truly set forth in the document, such fee or the difference between the fee paid and the fee due, as the case may be, may on a certificate by the Inspector General of Registration or an officer authorised by him in that behalf, be recovered from the person who presented such document for registration under section 32, as an arrear of public revenue due on land under the provisions of the Revenue Recovery Act for the time being in force:

Provided that no such certificate shall be granted unless enquiry in the prescribed manner has been held and such person has been given a reasonable opportunity of being heard:

Provided further that no such certificate shall be granted after the expiry of a period of three years from the date of presentation of the document under section 32.”.